

(b) if so, the steps Government proposes to take to ensure that these forces and their men are adequately taken care of?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) The CISF personnel deployed at Bengaluru Airport have been provided the facilities of both Barrack and residential accommodation. The Airport Management has provided accommodation facilities for Gazetted Officers, Bachelors, Ladies, families and for the Quick Reaction Team (QRT).

(b) Not applicable.

Crime against old people and women in Delhi

2022.DR. (SHRIMATI) NAJMA A. HEPTULLA:

SHRI MAHENDRA MOHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that crime against old age people and women are increasing day by day in Delhi and it is becoming difficult for the old age people to live alone;

(b) if so, how many crime against old age people and women have been recorded during last six months;

(c) how many cases have been solved, arrests made and FIRs lodged; and

(d) how the figures of last six months compare with the last three years in Delhi and rest of the places in India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The law and order situation in Delhi is well under control. The total cases of Crime against old age people reported during 2006, 2007 and 2008 in Delhi are 50, 42 and 45 respectively showing decline in 2007 over 2006 and increase in 2008 over 2007. The total cases of Crime against women reported during 2006, 2007 and 2008 in Delhi are 4854, 4932 and 4085 respectively showing increase in 2007 over 2006 and decrease in 2008 over 2007.

(b) and (c) The details of the cases of crimes against old age people and women in Delhi reported, worked out and person arrested during the last six months i.e. 1st January to 30th June, 2009 are given below:

	Reported	Worked out	Person arrested
Cases of crime against old age people	23	10	22
Cases of crime against women	2214	812	1120

(d) The details of the cases of crime reported in respect of old age people and women in Delhi during 2006, 2007, 2008 and upto June, 2009 are given in Statement-I (See below). The year-wise details of the information on the cases of crimes against women during 2006, 2007, 2008, and 2009 in respect of the States/UTs (except Delhi), as compiled by National Crime Records Bureau (NCRB), are given in Statement-II. (See below) Such details in respect of Senior citizens are not maintained by NCRB.

Statement-I

Crime against old people and women in Delhi

	2006	2007	2008	2009 (up to June)
Cases of crime against old people in Delhi	50	42	45	23
Cases of crime against women in Delhi	4854	4932	4085	2214

Statement-II

Year-wise details of the information on the cases of crime against women during 2006, 2007, 2008 and 2009 in respect of the States/UTs (except Delhi)

Sl.No.	State	2006	2007	2008 (Provisional data)	2009 (Provisional data)
1	2	3	4	5	6
1	Andhra Pradesh	21484	24738	22788	7551
2	Arunachal Pradesh	168	185	164	19
3	Assam	6801	6844	5780	1420
4	Bihar	6740	7548	5423	830
5	Chhattisgarh	3757	3775	4376	1830
6	Goa	96	80	131	96
7	Gujarat	7279	8260	8504	2443
8	Haryana	4617	4645	4914	2164
9	Himachal Pradesh	792	1018	951	378
10	Jammu & Kashmir	2432	2521	2374	0
11	Jharkhand	2979	3317	2220	0
12	Karnataka	6084	6569	6974	1794
13	Kerala	7554	7837	8096	2505
14	Madhya Pradesh	14321	15370	17013	4395
15	Maharashtra	14452	14924	15152	4980
16	Manipur	171	188	211	66
17	Meghalaya	176	172	205	39
18	Mizoram	125	151	111	60

1	2	3	4	5	6
19	Nagaland	43	32	16	4
20	Orissa	6825	7304	0	0
21	Punjab	2242	2694	2414	671
22	Rajasthan	12934	14270	13085	5164
23	Sikkim	47	55	45	11
24	Tamil Nadu	6489	7811	6199	1252
25	Tripura	964	1067	1527	508
26	Uttar Pradesh	16375	20993	22254	3131
27	Uttarakhand	1038	1097	1162	163
28	West Bengal	12785	16544	19475	5321
29	A & N Islands	36	56	83	36
30	Chandigarh	224	230	165	57
31	D & N Haveli	32	18	20	3
32	Daman & Diu	9	11	9	2
33	Lakshadweep	1	5	5	0
34	Puducherry	149	179	128	46
TOTAL :		164765	185312	171974	48355

Decision on statutory development board for North Maharashtra

2023.SHRI SHARAD ANANTRAO JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a proposal for the formation of a separate statutory development board for the North Maharashtra is pending with the Ministry;

(b) if so, the reasons for delay in taking a decision on the subject; and

(c) by when, Government will be able to take a final decision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) Government of Maharashtra, on the basis of a Resolution passed unanimously by both Houses of the State Legislature on 13.7.2006, has requested Government of India to take necessary steps to amend Article 371 (2) of the Constitution to set up a separate Statutory Development Board for North Maharashtra covering the five districts of Dhule, Nandurbar, Jalgaon, Nashik and Ahmednagar. Planning commission has not supported a similar proposal for setting up a separate Statutory Development Board for the Konkan region in Maharashtra. No definite timeframe can be specified in this regard.